

(h) if so, what are the details thereof and action taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) to (h) The matter is sub-judice and is pending in the Delhi High Court.

#### Use of energy saving regulators

1696. PROF. B. RAMACHANDRA RAO: Will the Minister of ENERGY be pleased to state:

(a) what is the approximate yearly electric energy consumption on ceiling and table fans in the domestic and commercial sector in the country;

(b) what percentage of these fans is likely to be provided with electronic energy saving regulators;

(c) what will be the saving in energy if all the existing conventional regulators are replaced by electronic regulators; and

(d) in the interest of saving enormous electric energy by using electronic regulators, will the Government ban the production and sale of conventional resistance type regulators by fan manufacturers and their ancillaries and direct them to produce electronic regulators only?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) to (c) The information is being collected and will be laid on the Table of the House.

(d) There is no such proposal under consideration of the Government at present.

1. Singrauli Super Thermal Power Station Stage-II	200.00 MW
2. Rihand Super Thermal Power Projects	100.00 MW
3. Narora Atomic Power Project	50.00 MW
4. Chambra hydel-project	20.00 MW

370.00 MW

#### Drug selection for new DPCO

1697. SHRI CHANDRIKA PRASAD SHRI R. SAMBASIVA RAO: TRIPATHI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether his attention has been drawn to the news item under the caption "Row over drugs selection for new DPCO" which appeared in the Economic Times of Monday the 20th July, 1987;

(b) if so, whether it is a fact that Ministry of Health has drawn a list of around eighty drugs to be covered under Category I;

(c) if so, whether it is a fact that his Ministry is putting pressure on the Ministry of Health to reduce the list to 25 drugs or so;

(d) if so, what is the name of the authority who has to draw the list along with the criteria therefor; and

(e) what are the basis on which his Ministry is pressing to remove certain drugs from the list meant for Category I of the New Price Control Order?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) Yes Sir.

(b) to (e) The list of drugs to be covered under Category I is under finalisation by the Government.

#### Energy allocation to Rajasthan

1698. SHRI B. L. PANWAR: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Central Government has made an allocation of the following shares of energy out of the following generating stations to the State of Rajasthan;

1. Singrauli Super Thermal Power Station Stage-II	200.00 MW
2. Rihand Super Thermal Power Projects	100.00 MW
3. Narora Atomic Power Project	50.00 MW
4. Chambra hydel-project	20.00 MW

370.00 MW